



Government of Jammu and Kashmir
Department of Food, Civil Supplies & Consumer Affairs
Civil Secretariat: Jammu/ Srinagar

Notification
Jammu, the 24th Feb, 2026

S.O. 54 In exercise of the powers conferred by the proviso to Article 309 of the Constitution of India read with section 33, 46 and 102 of the Consumer Protection Act, 2019, the Lieutenant Governor, hereby makes the following rules, namely:-

1. Short title and Commencement.- (1) These rules may be called the Jammu and Kashmir Consumer Disputes Redressal Commissions (Gazetted) Service Recruitment Rules, 2026.

(2) These rules shall come into force from the date of their publication in the official Gazette.

2. Definitions.-(1) In these rules, unless the context otherwise requires:-

- (a) **“Administrative Department”** means the Department of Food, Civil Supplies & Consumer Affairs in the Civil Secretariat holding the Administrative charge of the service;
- (b) **“Cadre”** means the cadre of the service;
- (c) **“Commission”** means the Jammu and Kashmir “Public Service Commission”;
- (d) **“Government”** means the Government of Jammu and Kashmir;
- (e) **“Member of the Service”** means a person appointed to a post in the Service under the provisions of these rules or the rules superseded by these rules;
- (f) **“Post”** means a permanent post carrying a definite time scale sanctioned by the competent authority;
- (g) **“Rules”** means the Jammu and Kashmir Consumer Disputes Redressal Commissions (Gazetted) Service Recruitment Rules, 2026;
- (h) **“Schedule”** means the schedule(s) annexed to these rules;
- (i) **“Service”** means the Jammu and Consumer Disputes Redressal Commissions (Gazetted) Service Recruitment Rules, 2026;

(j) **“Union Territory”** means Union Territory of Jammu and Kashmir;

(2) Words and expression used in these rules but not defined, shall have the same meaning as are assigned to them in the Jammu and Kashmir Civil Services (Classification, Control and Appeal) Rules, 1956 / Jammu and Kashmir Civil Services Regulations.

3. Constitution of Service.- (1) From the date of commencement of these rules there shall be constituted the Jammu and Kashmir Consumer Disputes Redressal Commissions (Gazetted) Service Recruitment Rules, 2026.

(2) The Government may, at the commencement of these rules, appoint to the service any person who at the commencement of these rules, is holding in substantive capacity any post included in the cadre of the service:

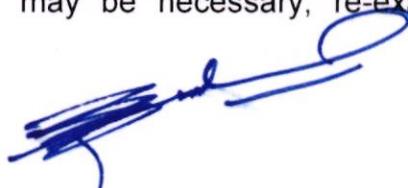
Provided that for the purpose of the initial constitution of the Service, a person holding any post included in the cadre of the Service in its sanctioned scale of pay, in substantive capacity, to which he was appointed by the competent authority under rules, either by direct recruitment or by promotion shall be deemed to have been appointed to the Service under these rules if he is fully qualified to hold the post under these rules.

Explanation:- The words 'holding' means a person holding a post included in the cadre of the Jammu and Kashmir Consumer Disputes Redressal Commissions (Gazetted) Service in its sanctioned scale of pay on regular basis under orders of the competent authority and will not include the persons holding a post on ex-cadre/ deputation basis or on adhoc basis or in a stop-gap arrangement.

4. Strength and composition of the service.- (1) The authorized permanent and temporary strength of the cadre and the nature of the posts included therein shall be determined by the Government from time to time and shall, at the initial constitution of the Service under these rules, be such as specified in the **Schedule-I** annexed to these rules:

Provided that the Government may create temporary posts in the cadre of the Service for specified period or purpose as may be considered necessary from time to time.

(2) The Government shall, at the interval of every five years or at such other intervals as may be necessary, re-examine the strength and



composition of cadre of the Service and make such alterations there in as it deems fit.

5. Qualifications and method of recruitment.- (1) No person shall be eligible for deputation or promotion to any post in any class, category or grade in the Service unless he/she possesses the qualification as laid down in **Schedule-II** and fulfills so the requirement of recruitment as provided in the rules and orders for the time being in force.

(2) Appointment to the service shall be made.-

a) By deputation from another departments; or

b) By promotion; or

c) Partly by (a), and partly by (b), in the ratio, and in the manner, as mentioned against each post in Schedule-II.

6. Probation.- (1) Probation of the Members of the Service shall be governed by the provisions of Jammu and Kashmir Civil Services (Classification Control and Appeal) Rules, 1956.

(2) The pay of person appointed to the Service shall be regulated in terms of the Jammu & Kashmir Civil Services Regulations, 1956 or general rules as issued from time to time.

7. Reservation in appointments.- While making appointments either by promotion, reservation shall be provided to the eligible categories in accordance with the provisions of Jammu and Kashmir Reservation Act, 2004 and the rules and orders, as in force.

8. Training and Departmental Examinations.- Persons appointed to the Service by Competitive Examination shall be required to undergo such training from time to time during the course of probation and to pass during the period of probation or trial such departmental examination(s) as the Government may prescribe:

Provided that the Government may exempt, either wholly or partly, from such training or departmental examination(s) persons who have passed a departmental examination or undergone training declared by Government to be equivalent to a Departmental examination or training prescribed under these rules.

9. Eligibility of Government servants for direct recruitment.- A person already in the Government Service may apply through proper channel for direct recruitment to a vacant post in any particular class or category in the service if he/she possesses the educational and other qualifications prescribed for recruitment to such class or category of



posts. The upper age limit of such Government servants shall be as provided in the general rules:

Provided that in case of a post which requires a higher degree of specialization and /or experience, the Government may prescribe higher upper age limit.

10. Maintenance of Seniority lists.- Seniority of the members of the service shall be regulated under the Jammu and Kashmir Civil Services (Classification, Control and Appeal) Rules 1956. The Disciplinary Authority i.e President, State Consumer Disputes Redressal Commission shall maintain an up-to-date and final seniority list of members of the Service.

11. Residuary matters.- In regard to matters not specifically covered by these rules, the members of the Service shall be governed by the rules, regulations and orders applicable to the Civil Service of Union Territory of Jammu and Kashmir in general.

12. Interpretation.- If any question arises relating to the interpretation of these rules, the decision of the Administrative Department shall be final and binding.

13. Repeal and Savings.- (1) All rules corresponding to these rules and in force immediately before the commencement of these rules are hereby repealed.

(2) Notwithstanding such repeal, any appointment or order made or action taken under the rules so repealed shall be deemed to have been made or taken under these rules.

By order of the Lieutenant Governor.

Sd/-

(Saurabh Bhagat) IAS

Commissioner/Secretary to the Government

No. FCSCA-Legl/27/2021-07 (11333)

Dated: 14.02.2026

Copy to the:

1. All Financial Commissioners (Additional Chief Secretaries).
2. Additional Chief Secretary to the Hon'ble Chief Minister.
3. All Principal Secretaries to the Government.
4. Principal Secretary to the Hon'ble Lieutenant Governor.
5. Joint Secretary (Jammu, Kashmir and Ladakh), Ministry of Home Affairs, Government of India.
6. All Commissioner/Secretaries to Government.



7. Chairperson, J&K Special Tribunal.
8. Director General, J&K IMPARD.
9. Divisional Commissioner, Jammu/Kashmir.
10. President, J&K State Consumer Disputes Redressal Commission.
11. All Deputy Commissioners.
12. All Heads of Departments/Managing Directors.
13. Director, Archives, Archaeology and Museums, J&K.
14. Director Information, J&K.
15. Secretary Academy of Art, Culture and Languages.
16. Registrar General, J&K High Court, Jammu.
17. Secretary, J&K PSC/SSB/BoPEE.
18. President(s), District Consumer Disputes Redressal Commissions.
19. OSD to Hon'ble Minister for Food, Civil Supplies and Consumer Affairs, Transport, Science & Technology, IT, YSS and ARI & Trainings Department.
20. General Manager, Government Ranbir Press, Jammu/Srinagar.
21. Private Secretary to Chief Secretary.
22. Private Secretary to Commissioner/Secretary to Government, General Administration Department.
23. Private Secretary to Commissioner/Secretary to Government, Department of FCS&CA.
24. I/c website, FCS&CA.
25. Office file/stock file.


(Dr. Gulshan Kumar), JKAS
Deputy Secretary to the Government.

24.02.2026

SCHEDULE-I(A)

Class	Category	Designation of the post	Pay Band/ Scale	No. of posts	Cadre
I	A	Registrar	L-12(78800-209200)	01	J&K, UT
II	A	Joint Registrar	L-11 (67700-208700)	01	
III	A	Accounts Officer	L-8 (47600-151100)	01	
	B	Private Secretary	L-8 (47600-151100)	01	
Total				04	

SCHEDULE-I(B)

Class	Category	Designation of the post	Pay Band/ Scale	No. of posts	Cadre
III	C	Registrar	L-8 (47600-151100)	10	J&K, UT
Total				10	



SCHEDULE-II(A)

Class	Category	Designation of the post	Pay Band/ Scale	Qualification for Direct recruitment	Method of Recruitment
1	2	3	4	5	6
I	A	Registrar	L-12 (78800-209200)	-	100% by deputation from General Administration Department
II	A	Joint Registrar	L-11 (67700-208700)	-	100% by deputation from General Administration Department
III	A	Accounts Officer	L-8 (47600-151100)	-	100% by deputation from Finance Department
	B	Private Secretary	L-8 (47600-151100)	-	100% by promotion from Class I Category C of J&K Consumer Disputes Redressal Commission (Non-Gazetted) Service with 03 years of service in that category

SCHEDULE-II(B)

Class	Category	Designation of the post	Pay Band/ Scale	Qualification for Direct recruitment	Method of Recruitment
1	2	3	4	5	6
III	C	Registrar	L-8 (47600-151100)	-	100% by deputation from General Administration Department

